

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 119 of 2017

IN THE MATTER OF:

**Maini Construction Equipments
Pvt. Ltd.**

...Appellant

Vs.

Mr. Nitin Khandelwal

...Respondent

Present: For Appellant: - Ms. Aarti Kumar, Advocate.

**For Respondent: -Mr. Dushyant K. Mahant and Mr. Ankur
Mittal, Advocates.**

ORDER

24.10.2017- Ms. Aarti Kumar, learned counsel appearing on behalf of the appellant submits that she has instructions not to press this appeal. Mr. Rakshak Maini, Director in the appellant Company-M/s. Maini Construction Equipments Pvt. Ltd. is also present and made similar submission. This statement has been made in the presence of the counsel for the respondent.

In view of the aforesaid submission, we dismiss the appeal being not pressed. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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